

**National Company Law Tribunal**

**Allahabad Bench**

**C P NO. (IB) 162/ALD/2017**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

**NAME OF THE COMPANY: Daimler Financial Services Pvt. Ltd. Vs. Eram Infra Projects Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1. 1	Adv. Mohit Gautam		Adv.	Mohit
2. 2	Adv. Mohit Gautam		Adv.	Mohit

**CP No. 162/ALD/2017**

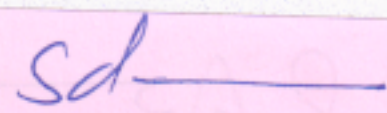
The case is taken up today. Advocate Mohit Gautam appears for the petitioner. The Registry is directed to make scrutiny of the case and to furnish a report. Further, it is seen that the Registry has issued a formal notice on dated 23.11.2017 to the Corporate Debtor Company but today there is no representation from Corporate Debtor Company, despite notice stated to be delivered to it on 29.11.2017. However, in order to provide justice one more opportunity is granted to the Corporate Debtor Company to file its objection, if any by serving advance copy to the Financial Creditor. The matter is fixed for argument.

The matter be listed on 18<sup>th</sup> December, 2017.

**Date: 01.12.2017**

**Typed By;**

Jyoti



**Shri H.P. Chaturvedi,  
Member (Judicial)**